

OA 40196
(A)

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
14	13 ⁵ / ₉₇	In view of the sad demise of Sri B.L.N.Swamy, a practising Member of this Court, this case is not taken up as a mark of respect. Posted to 14.5.97.	
15	14.5.97	Learned Counsel for the petitioner is not present. Heard Sri U.B. Mohapatra, learned Adl. Standing Counsel. In this Application the applicant had prayed for disposal of his representations at Annexures A/2 and A/4 and payment of arrear dues, viz., Salary, D.A., Bonus, medical bills, House rent etc. In the counter filed by the Respondents, it has been stated that all the amounts required to be paid by the Respondents have already been paid to the applicant. Learned Counsel for the petitioner wanted time till 8.4.97 for checking up from the petitioner whether the amounts claimed have been paid to him. On 26.4.97, it was submitted by the learned Counsel for the petitioner that all the necessary amounts have been received by him. It is submitted by Sri U.B. Mohapatra, learned Adl. Standing Counsel that all the amounts having been paid to the applicant, this application has become infructuous. In view of this, the application is disposed of as having been infructuous.	Vice-Chairman 13/5/97 Vice-Chairman 14.5.97